(b) Consequent on the 12-monthly average of the Consumer Price Index reaching 344 points at the end of October, 1979; the question of payment of a further instalment of dearness allowance to the Central Government employees with effect from 1-11-79 is already under the consideration of Government.

(c) As the payment of the instalment involved spending of a significant order the previous Government had left the question to be decided by the new Government. The present Government has, on its assumption of office, taken up the question for consideration.

Implementation of Agreements in Public Sector

*92. SHRI KRISHNA CHANDRA HALDER: Will the Minister of FINANANC be pleased to state how many agreements in the Public Sector were delayed implementation during 1977-78 and 1978-79 due to interference by the Bureau of Public Enterprice and the period of delay in each case?

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): Presumably the Hon'ble Member is referring to the wage agreements in the Public Enterprises. The managements of Public Enterprises negotiate such agreements bilaterally with their workers. In accordance with the decision of the Government taken in October, 1971, the agreements are required to be approved by Government, i.e. the administrative Ministry and the Bureau of Public Enterprises in the Ministry of Finance. When wage agreements are concluded in accordance with the policy parameters laid down by Government, the implementation thereof has not been delayed in any case. However, Public Enterprises themselves, in some cases, took time to conclude agreements in accordance with the policy of the Government in this regard. In a few cases where the agreements departed from those parameters, requiring approval of the Cabinet, the Public Enterprises re-negotiated the agreements, which took some time. No agreement was delayed by the Bureau of Public Enterprises.

Alleged Interference of B.P.E. in Public Sector Undertakings

*93. SHRI SOMNATH CHATTERJEE: Will the Minister of FINANCE be pleased to state:

(a) whether the management in the Public Sector Undertakings have protested against the interference of Bureau of Public Enterprises on the ground that the B.P.E. is standing in the way of developing cordial relations with labour; and

(b) if so, what steps Government propose to take in this regard?

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): (a) No, Sir.

(b) Does not arise.

Shortage of Sugar and Kerosene Oil

*94. SHRI R. P. YADAV: Will the Minister of COMMERCE AND CIVIL SUPPLIES be pleased to state:

(a) whether Government are in know of the fact that sugar and kerosene oil are not available easily to the consumers in the country-side and if at all they are available, they are available in black-market; and

(b) what effective steps are taken by Government in this regard?

THE MINISTER OF COMMERCE AND STEEL MINES AND CIVIL SUPPLIES (SHRI PRANAB MUKHJEE): (a) and (b). As regards sugar, the dual price mechanism was re-introduced from December 17, 1979. Arrangements for distribution of sugar through fair price shops

at uniformly fixed retail price throughout the country are being made by FCI in some States and by the State Governments in others. There have been some initial problems regarding lifting of allotted sugar from factories and its transportation by rail and road. It is expected that the position regarding distribution of sugar through fair price shops would improve soon.

Possible steps are being taken by the Government to improve the availability of kerosene oil and remove the constraints that are now standing in the way of its proper distribution. A statement in this connection was made in Lok Sabha on January 25th, 1980 by the Union Minister of Works, Housing and Petroleum and Chemicals.

राज्यों द्वारा पर्यटन कार्यक्रम का क्रियान्वयन

*96. श्री **कृष्ण दत** : क्या **पर्यटन और नागर विमानन** मंत्री निम्नलिखित जानकारी दर्शाने वाला एक विवरण पटल पर रखने की कृपा करेंगे कि :

(क) भारत सरकार द्वारा किन-किन राज्यों को पर्यटन के विकास के लिए धनराशि दी गई है और गत तीन वर्षों के दौरान प्रत्यक राज्य को कितनी धनराशि दी गई है ; और

(ख) क्या यह सच है कि जिन राज्यों को सहायता दी गई थी उन्होंने कार्यक्रमों को क्रियान्वित नहीं किया है और यदि हां, तो इन कार्यक्रमों का क्रियान्वयन कब तक पूरा हो जायेगा ?

पर्यटन और नागर विमानन तथा श्रम मंत्री (श्री **जे० बी० पटनायक**) : (क) पर्यटन योजना में केन्द्रीय सरकार द्वारा प्रायोजित ऐसी स्कीम नहीं हैं, जिनके अधीन पर्यटक सुविधाओं का विकास करने के लिए राज्य सरकारों को धन-राशि उपलब्ध करायी जाए। योजनाओं का निष्पादन केन्द्रीय सेक्टर में या राज्य सेक्टर में किया जाता है।

(ख) प्रश्न नहीं उठता ।

आई० सी० 459 का या 460 सेवा का रद्द किया जाना

*97. श्री **एन० के० शेजवलकर** : क्या **पर्यटन और नागर विमानन** मंत्री निम्नलिखित जानकारी दर्शाने वाला विवरण पटल पर रखने की कृपा करेंगे कि :

(क) गत चार महीनों में आई० सी० 459 या 460 विमान सेवा को कितने बार रद्द किया गया और विमान कितनी बार ग्वालियर नहीं उतरा; और

(ख) गत आठ महीनों में उपरोक्त विमान सेवा कितनी बार आधे घंटे से अधिक लेट रही और इसके क्या कारण हैं ?

पर्यटन और नागर विमानन तथा श्रम मंत्री (श्री जे० बी० पटनायक) : (क) और (ख) . पिछले चार महीनों के दौरान आई० सी० 459 या 460 को कितनी बार रद्द किया गया अथवा ग्वालियर को लांघ कर उसका परिचालन किया गया तथा इसमें पिछले आठ महीनों के दौरान कितनी बार आधे घंटे से अधिक की देरी हुई और उनके क्या कारण थे, इन को दर्शाने वाला एक विवरण सभा पटल पर रखा है :

विवरण

(क) 1 सितम्बर, 1979 से 31 दिसम्बर 1979 तक की अवधि के दौरान, आई० सी० 459 तथा आई० सी० 460 के रद्द किये जाने/ऊपर से होकर उड़ान कर जाने की घटनाएं निम्न प्रकार थीं :—

उड़ान संख्या	कितनी बार रद्द की गयी	कितनी बार ग्वालियर के ऊपर से की
आई० सी०-459	6	4
आई० सी०-460	8	21

(ख) 1 मई 1979 से 31 दिसम्बर, 1979 तक की अवधि के दौरान, आई० सी० 459 तथा आई० सी० 460 में आधे घंटे से अधिक की देरियां निम्न प्रकार थीं :—

उड़ान संख्या	कितनी बार आधे घंटे से अधिक देरी हुई।
आई० वी०-459	43
आई० सी०-460	क्योंकि वही विमान वापसी में उड़ान संख्या आई० सी० 460 का परिचालन करता है, अतः उड़ान संख्या आई० सी०-459 में हुई प्राथमिक देरियों के परिणामस्वरूप उड़ान संख्या आई० सी०-460 में भी देरियां हो जाती हैं।

उपर्युक्त देरियां विमान संधारण, मौसम, परिणामी देरियों आदि के कारण हुई।